Regarding need to conduct a survey to identify the eligible landless families in Maharashtra and provide them land legally ensuring them to avail the Government facilities-Laid

SHRI VISHALDADA PRAKASHBAPU PATIL (SANGLI): Numerous rural families across India, particularly in Maharashtra, get denied essential welfare benefits as they are treated like encroachers. In Maharashtra, many such families have been residing for generations on Gayran and Gowthan but their claim today is not recognised as it is seen as if they have encroached upon Government or forest land. This takes away the claim to ownership of their land as property, hindering their access to basic amenities and schemes such as those relating to sanitation, clean water, and electricity. In past repeated calls for recognition and legalisation of these lands has been demanded but the Government of Maharashtra is yet to take decisive action. I urge the Government of India to consider a pragmatic approach towards land regularisation. This would provide security of tenure facilitating development. It is recommended to conduct a survey to identify such eligible families and provide the necessary land to the landless villagers so that they can legalise their homes. By implementing these measures, it can be ensured that no deserving family is left behind and that the promise of inclusive development is realised for all.